Annexure-7
Name of the corporate debtor: M/s Mangalagiri Textile Mills Private Limited: Date of commencement of CIRP: 25/07/2024: List of creditors as on: 12/11/2025

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.			Details of claim received		Details of claim admitted			Amount of	Amount of any	Amount of claim	Amount of claim not	Remarks, if any	
	Departm ent	Govern ment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable	contingent claim	mutual dues, that maybe set off	under verificati on	admitted	
1	Employee State Insurance Corporati on	Regional	14-08- 2024	8,64,649/-	, ,	Governme nt Dues	No	Nil	Nil	NA	Nil	4,07,363/-	Claim submitted by ESIC on an ad hoc basis. RP collated the claim under Regulation 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, based on information provided by the suspended management regarding the period of closure of the Corporate Debtor. The same was corroborated with electricity consumption records obtained from APCPDCL.

2	Assistant	Assistant	24-08-	65,31,661/-	65,31,661/-	Governme	No	Nil	Nil	NA	Nil	Nil	Claim submitted
	Commissi	Commissi				nt Dues							by Assistant
	oner (ST)	oner of											Commissioner
		State Tax											(ST),
													Mangalagiri
													Circle was
													admitted in full.
													However, the
													admitted claim
													may be subject to
													revision based on
													the outcome of
													the pending
													appeal before the
													"OFFICE OF
													THE
													APPELLATE
													ADDITIONAL
													COMMISSIONE R (STATE
													R (STATE TAXES)".
3	The	APCPDC	30-03-	2 05 40 770	2,73,22,814/	Governme	No	Nil	Nil	NA	Nil	22,17,956/-	The Hon'ble
,	Superinte		2025	/_		nt Dues	110	INII	1111	11/1	1111	22,17,730/-	NCLT,
	nding	L	2023	<i>y</i> –	_	III Dues							Amaravati Bench
	Engineer,												vide its orders
	Operation												dated 12/11/2025
	Circle,												condoned the
	CRDA,												delay in
	APCPDC												submission of
	L												claim by the
													APCPDCL.

4		Commissi oner of State Tax				nt Dues			Nil	Nil			The Hon'ble NCLT, Amaravati Bench vide its orders dated 12/11/2025 condoned the delay in submission of claim by Assistant Commissioner (ST).
	Commissi Moner, ri Mangalag Tiri M Tadepalli C Municipal n Corporati	i Fadepalli Municipal Corporatio	2025	6,86,959/-		Governme nt Dues	No	Nil	Nil	Nil	Nil	1,81,237/-	The Hon'ble NCLT, Amaravati Bench vide its orders dated 12/11/2025 condoned the delay in submission of claim by Commissioner, Mangalagiri Tadepalli Municipal Corporation.
	Total			3,93,69,379	3,65,62,822/	-	-	0	0	0	0	28,06,557/-	



## IN THE NATIONAL COMPANY LAW TRIBUNAL AMARAVATI BENCH (Through Hybrid Mode)

Item No.1 IA (IBC)/375/2025 in CP (IB) 76/7/AMR/2022 (Admitted on 25.07.2024)

**IN THE MATTER OF:** 

State Bank of India .... Financial Creditor

Versus

M/s. Mangalagiri Textile Mills Pvt. Ltd. .... Corporate Debtor

<u>Under Section:</u> 7, 60(5) of IBC, 2016

Regulation: 13(1C)(b)(ii) of the IBBI Regulations, 2016

Order delivered on 12.11.2025

CORAM:

SHRI UMESH KUMAR SHUKLA SHRI KISHORE VEMULAPALLI HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PRESENT:

In CP

Resolution Professional : Mr. Immaneni Eswara Rao

In IA

IA (IBC)/375/2025

For the Applicant : Ms. Sarvani Desiraju, Adv.

For the Respondents :

ORDER

## IA (IBC)/375/2025:

This application has been filed by the Resolution Professional (RP) under Section 60(5) of the IBC, 2016 read with Regulation 13(1C)(b)(ii) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, seeking the following reliefs:

- Allow the present application;
- b. Pass an appropriate order in respect of condoning the delay in filing claims by the Respondents / Claimants / Creditors in the CIRP for the CD and for inclusion of such claims in the List of Creditors maintained by the RP / Applicant, based on recommendations of the CoC and to the extent already accepted by the RP / Applicant; and
- Pass any other order as this Hon'ble Tribunal may deem fit and proper;



During the course of hearing, the Counsel for the RP submitted that RP has received the claims of the Corporate Debtor (CD) from the following three Respondents beyond the timeline specified under Regulation 12(1) of the IBBI CIRP Regulations, 2016 i.e. up to the date of issue of Request for Resolution Plan (RFRP) or 90 days from the Insolvency Commencement Date (ICD), whichever is later. In this case, the RFRP was issued on 07.11.2024 and 90 days from the ICD was completed on 20.03.2024

She further submitted that after receiving these claims, RP verified these claims and categorized them as acceptable and non-acceptable as per provisions of Regulation 13(1B), as shown in table below:

S. No.	Name of the Claimant	Date of submission of Form-B	Date of submission of revised Form-B	Amount Claimed (in Rs.)	Claim Acceptable / Non- Acceptable
1.	The Superinten ding Engineer, Operation Circle, CRDA, APCPDCL	03.03.2025	30.03.2025	2,95,40,770	Claim categorized as acceptable to the extent of Rs. 2,73,22,813
2.	Assistant Commissio ner (ST), Mangalagir i Circle	09.12.2024	N.A.	17,45,340	Full amount of claim categorized as acceptable
3.	Commissio ner, Mangalagir i Tadepalli Municipal Corporatio n	23.01.2025	NA	6,86,959	Claim categorized as acceptable to the extent of Rs. 5,05,722

As per Regulation 13(1C), the RP put up the above claims before the Committee of Creditors (CoC), which has recommended for inclusion of these claims in the list of creditors and their consequent treatment in the Resolution Plan, if any.



She further submitted that the RP has sought the condonation of delay for filing of the above claims by said three Respondents as per Regulation 13(1C)(b)(ii) of IBBI CIRP Regulations, 2016.

Considering the above, the delay in filing the claims by the Respondents is hereby condoned for inclusion of such claims in the list of creditors maintained by the RP, based on the recommendations of the CoC as shown in the table above.

Accordingly, IA (IBC)/375/2025 is allowed and disposed of.

Sd/-(UMESH KUMAR SHUKLA) MEMBER (TECHNICAL) Sd/-(KISHORE VEMULAPALLI) MEMBER (JUDICIAL)